

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Parliamentary Affairs Minister, can we take up Item Nos. 1 to 10?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Yes, Sir, sure.

MR. CHAIRMAN: The items were taken at your suggestion, but then no one was present. So, we will take it up now.

SHRI V. MURALEEDHARAN: Yes, Sir.

MR. CHAIRMAN: So, hon. Members, we will take up Item Nos. 1 to 10. First, announcement regarding Bills.

Hon. Members, the Central Goods and Services Tax (Second Amendment) Bill, 2023, and the Provisional Collection of Taxes Bill, 2023, as passed by the Lok Sabha, were listed in today's Revised List of Business subject to receiving of hon. President's recommendation, under clauses (1) and (3) of Article 117 read with clause (1) of Article 274 of the Constitution for the consideration of the said Bills by the House. Hon. Members are informed that the hon. President's recommendation has since been received.

Now Papers to be laid on the Table. Shri Faggansingh Kulaste had taken leave. Is he here?

PAPERS LAID ON THE TABLE - *Contd.***Report (2017-18) of the National Commission for Scheduled Tribes, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, as per the original Business, it is Shri Arjun Munda, but he has given a letter for it to be laid by Dr. Bharati Pravin Pawar.